

**GOVERNMENT OF INDIA
PANCHAYATI RAJ
LOK SABHA**

UNSTARRED QUESTION NO:1082

ANSWERED ON:15.11.2010

RESERVATION OF WOMEN IN PANCHAYAT BODIES

Shantha J.

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) whether the posts of Chairpersons in Panchayats at each level are reserved for women;
- (b) if so, the details thereof alongwith the percentage of reservation are given to the posts of Chairpersons in the States; and
- (c) the steps taken by the Government to ensure full implementation of the provision in each State?

Answer

MINISTER OF PANCHAYATI RAJ(Dr. C. P. JOSHI)

(a) to (c): Article 243 D (4) of the Constitution of India provides that not less than one third of the total number of posts of Chairpersons in Panchayats at each level shall be reserved for women. The actual percentage of offices reserved is determined by the provisions in the Panchayati Raj Act of each State. But such reservation can not be less than 1/3rd of the seats of Chairpersons. The Statewise position as available is annexed.